

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 132/2000

New Delhi: this the 27 day of February, 2001.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J)

Suresh Parshad,
S/o Sh.RamDhani,

R/o 182-B, Badar Bagh, Railway Colony,
Aligarh (UP)

.....Applicant.

(By Advocate: Shri Yogesh Sharma)

Versus

Union of India
through

the General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Allahabad.

3. The Divisional Sig. & Tel. Engineer,
Northern Railway Station,
Aligarh Jn. (UP)

.....Respondents

(By Advocate: Shri B.S.Jain)

ORDER

S.R.Adige, VC(A):

Heard both sides.

2. Granting the relief claimed by applicant of counting his adhoc service as Telephone Operator w.e.f. 3.11.81 towards seniority, will in effect amount to ignoring the fact that applicant failed to qualify in the test for regularisation held in 1987 and disregarding the Tribunal's directions dated 18.5.93 (Annexure-A3) in OA No.78/88 filed earlier by him.

3. OA dismissed. No costs.

A.Vedavalli

(DR.A.VEDAVALLI)
MEMBER (J)

S.R.Adige

(S.R.ADIGE)
VICE CHAIRMAN(A).